

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,
ALLAHABAD.

D.A.No.1146/92

Bhulai Ram Applicant

vs.

Union of India & Others Respondents.

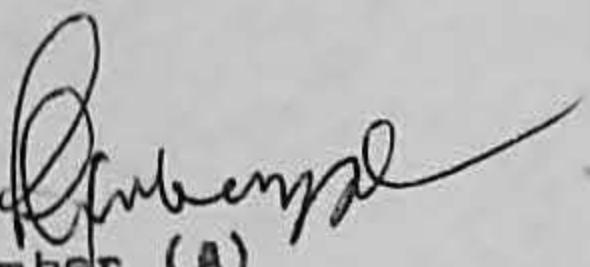
Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

In this application the applicant has attacked the enquiry proceedings on a variety of grounds. According to him the enquiry proceedings were not in accordance with law and the punishment of recovery which had been given to him is not justifiable and not supported by law. The recovery too which is being made, according to him, is not sustainable. He has already filed an appeal on 4-8-1992 to Chief General Manager, which has not yet been decided. It appears that the applicant has approached this Tribunal without giving reasonable time to the department. The appeal, having been filed on 4-8-92, may take at least one week to reach the competent authority. This application can be disposed of with a direction that the appeal which has been filed by the applicant on 4-8-92 shall be disposed of by the competent authority within one week from the date of receipt of the same, taking into consideration the pleas raised by the applicant. The applicant has approached the appellate authorities for stay of the recovery. It will be open for the appellate

authorities to stay the recovery, if it is deemed fit.
The application is disposed of finally at this stage
in the above terms.


Member (A)


Vice-Chairman.

Dated: 18th August, 1992, Allahabad.

(tgk)